

[श्री. प्रमन बिहारी बाजपेयी]

रिपोर्ट इस समय पेश की जा रही है। फिर लिगुस्टिक माइनारिटीज कमिश्नर को नियुक्त करने की जरूरत क्या है। 1974 में रिपोर्ट आ रही है।

अध्यक्ष महोदय : यह मैं उन को कब करूंगा। इस के बारे में मैंने दो, तीन दफा पहले भी कहा है कि इस तरह नहीं होना चाहिये। अगर अगर इस तरह से पिछला कुछ देना पड़े तो उसके कुछ कारण तो देने चाहिए। मुझे रोज रोज कहना पड़ता है।

श्री प्रमल बिहारी बाजपेयी : जरा आप रीजन्स देख लीजिये क्या दिये हैं।

अध्यक्ष महोदय : चलिए कुछ न कुछ तो दिया ही हुआ है।

CERTIFIED ACCOUNTS AND AUDIT REPORT
OF CARDAMOM BOARD ERNAKULAM AND
NOTIFICATIONS UNDER MARINE PRODUCTS
EXPORT DEVELOPMENT AUTHORITY
ACT, ETC.

THE MINISTER OF COMMERCE
(PROF. D. P. CHATTOPADHYAYA):
I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Cardamon Board, Ernakulam, for the year 1971-72 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamon Act, 1965 [Placed in Library. See No. LT-7016/74].
- (2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 33 of the Marine Products Export Development Authority Act, 1972:—
 - (a) The Marine Products Export Development Authority (Second Amendment) Rules, 1974, published in

Notification No. S.O. 913 in Gazette of India dated the 6th April, 1974.

- (b) The Marine Products Development Authority (Amendment) Rules, 1974, published in Notification No. S.O. 914 in Gazette of India dated the 6th April, 1974.
- (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-7017/74].
- (3) A copy each of the following Reports (Hindi versions under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1972) of the Tariff Commission on the Price Structure of Man-made Fibres and Yarns Industry—Viscose Staple Fibre Spun Yarn.
 - (ii) Report (1972) of the Tariff Commission on the fair prices for Rayon Tyre Cord.
 - (iii) Report (1973) of the Tariff Commission on the Review of the Automobile Ancillary Industry. [Placed in Library. See No. LT-7018/74].
- (4) A copy of the Cotton Textiles (Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 978 in Gazette of India dated the 20th April, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7016/74].
- (5) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1972-73. [Placed in Library. See No. LT-7020/74].

(6) A copy of the Annual Report of the working of the Cardamom Board, Ernakulam, for the year 1972-73. [Placed in Library. See No. LT-7021/74.].

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (a) above. [Placed in Library. See No. LT-7022/74.].

Notifications under Bombay Motor Vehicles Tax Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (8) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) Notification No. GH/G/74/82/MTA-1074/2744 (iii)/E published in Gujarat Government Gazette dated the 30th March, 1974.

(b) Notification No. GH/G/92/MTA-1773/302-E published in Gujarat Government Gazette dated the 11th April, 1974.

(2) A copy of Notification No. GH/ G/ 93/MTA/1773/302-E (Hindi and English versions) published in Gujarat Government Gazette dated the 11th April, 1974, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with the clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-7023/74.].

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES, ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:

FOURTH LOK SABHA

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| 1. Statement No XXXVII | Tenth Session, 1970. |
| 2. Statement No. XXVII | Twelfth Session, 1970. |

FIFTH LOK SABHA

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| 3. Statement No. XXIX | Second Session, 1971 |
| 4. Statement No. XX | Fourth Session, 1972 |
| 5. Statement No. XIV. | Fifth Session, 1972 |
| 6. Statement No. XII | Sixth Session, 1972 |
| 7. Statement No. XIII | Seventh Session, 1973 |
| 8. Statement No. VII | Eighth Session, 1973 |
| 9. Statement No. V | Ninth Session, 1973 |
| 10. Statement No. II | Tenth Session, 1974. |
- [Placed in Library. See No. LT- 7024/74.].